

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.105 – IA/520(AHM)2024
In
C.P.(IB)/67(AHM)2024

Proceedings under Section 95 IBC

IN THE MATTER OF:

STCI Finance Limited

.....Applicant

Vs

Ajay Ramniwas Dhoot

.....Respondent

Order delivered on: 05/06/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant/RP

:Mr. Bhupendra Dave, Advocate

For the Liquidator of the CD

:Mr. Arjun Sheth, Advocate a. w. Mr. Rajiv Chawla,
Advocate

For the Personal Guarantor

:Mr. Viraj Parikh, Advocate a. w. Mr. Devesh
Juvekar, Advocate, Mr. Chintan Gandhi, Advocate
& Mr. Honey Chandnani, Advocate

For the Financial Creditor

:Mr. Tirth Nayak, Advocate for (Canbank Factors)
:Mr. Raju Kothari, Advocate a. w. Mr. Anip A
Gandhi, Advocate for (STCI Finance Limited)

ORDER

IA/520(AHM)2024

In support of the service report filed by the Applicant/IRP and in compliance of last order dated 24.04.2024, service report chart has been filed by way of affidavit on 03.06.2024 vide Inward Diary No. 3984 qua all the stakeholders involved in the matter which are total 13 reflecting at Page No. 5 in which service upon them has been shown effected either through Registered Mode or Dasti Mode in the month of April, itself on different dates.

There is no other financial creditor representing in the matter except above, despite service.

On record, the reply of personal guarantor is there which was filed on 13.05.2024 vide Inward Diary No. 3882 as well as Vakalatnama vide Inward Diary No. 3558 which are taken on record.

Learned counsel appearing for the Applicant/IRP states that report filed by the IRP is sufficient and there is no need to file any rejoinder to the reply filed by the personal guarantor.

Heard the parties and perused the record.

The order is reserved.

Sd/-

**SAMEER KAKAR
MEMBER (TECHNICAL)**

Sd/-

**SHAMMI KHAN
MEMBER (JUDICIAL)**